

(J.H.C. Sch. 1-7)

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From:

Anil Kumar Choudhary,
Registrar General,
High Court of Jharkhand
Ranchi

File No. XXII(6)/1/2016-17/Apptt.

Letter No. _____/Apptt.

Dated: _____

To,

Sri Deepak Nath Tiwari,
Registrar (Vigilance),
High Court of Jharkhand.

Subject: - permission to address the participants as resource person on 26.03.2017 (Sunday) from 10.00 A.M. to 1.00 P.M. in the Refresher Training Course on “N.I. Act, Arms Act” organized for Civil Judge (Jr. Div.) on 25th – 26th March, 2017.

Sir,

While referring the letter no. 126/JAJ dated 26.02.2017 of the Director, Judicial Academy Jharkhand, Ranchi, I am directed to say that the Court has been pleased to accord you permission to address the participants as resource person on 26.03.2017 (Sunday) from 10.00 A.M. to 1.00 P.M. in the Refresher Training Course on “N.I. Act, Arms Act” organized for Civil Judge (Jr. Div.) on 25th – 26th March, 2017.

This is for your information and needful.

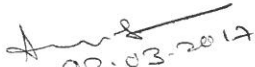
Encl.:- As above (01 Sheet).

Yours faithfully,
Sd/- A.K. Choudhary
Registrar General

Memo No. 985 /Apptt.

Dated, Ranchi, the 03.03.17

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 126/JAJ dated 26.02.2017 / the C.P.C., e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.


03.03.2017
Registrar General